

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 77/TT/2020

- Subject** : Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period of 4 nos. of transmission assets under common system associated with ISGS projects in Krishnapatnam Area of Andhra Pradesh in Southern Region
- Date of Hearing** : 26.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation (TANGEDCO) and 17 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Anshul Garg, PGCIL
Shri V.K. Singh, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for combined asset including Asset-I:(A) LILO of 400 kV Simhapuri and Meenakshi-Nellore D/C Quad line and (B) Associated bays and common systems at Nellore Pooling Station, Asset-II (A): 1500 MVA, 765/400 ICT-2 and 240 MVAR reactor alongwith associated bays at 765/400 kV Nellore pooling Station, Asset-II (B): 1500 MVA, 765/400 ICT-3 and 240 MVAR reactor alongwith associated bays at 765/400 kV Nellore pooling Station, Asset-III: (a) Kurnool-Raichur 2nd 765 kV S/C line, (b) Extension of Kurnool 765/400 kV Sub-Station and (c) Extension of Raichur 765/400 kV Sub-station and Asset-IV: (A) Nellore Pooling Station-Kurnool 765 kV D/C Line along with associated bays at 765 kV Nellore pooling Station and Kurnool Sub-Station and (B) 240 MVAR, 765 kV Line reactor at Nellore end of 1 circuit and at Kurnool end both circuits of Nellore-Kurnool 765 kV Line under common system associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region.



2. He submitted that the Commission vide order dated 23.2.2016, 10.7.2017, 30.12.2015 and 29.2.2016 in Petition No. 417/TT/2014, 182/TT/2016, 161/TT/2015 and 245/TT/2015 respectively had issued order for truing up of 2009-14 period and determination of tariff for 2014-19 period for the instant assets. The Commission vide order dated 10.7.2017 in Petition No. 182/TT/2016 had directed the petitioner to submit Auditor's Certificate for add-cap proposed during 2014-19 period and excess initial spares disallowed to be reviewed based on audited year-wise discharge details. In compliance to the Commission's direction, the petitioner submitted Auditor's Certificate but it is based on "management estimates" and does not provide year-wise initial spares discharge details. Further, the Commission vide order dated 29.2.2016 in Petition No. 245/TT/2015 had directed the petitioner to submit Auditor's Certificate for capital cost along with IDC, IEDC and initial spares on cash basis and FERV capitalized. In compliance to the direction of the Commission, the petitioner has submitted the Auditor's Certificate. The representative of the petitioner submitted that the petitioner has filed affidavit dated 25.2.2020 in reply to letter dated 18.2.2020 issued by the Commission regarding package-wise break-up of balance payments beyond cut-off date.

3. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 18.3.2020:-

- a. Justification for claiming add-cap of ₹358.24 lakh for 2015-16 and ₹962.67 lakh for 2016-17 i.e. two years beyond the COD for Asset-IV as "works deferred for execution" while the same was claimed to be on account of pending liabilities/retention payment in Petition No. 245/TT/2014 for the subject Asset.
- b. Form-5 duly filled for all assets since the effective COD is during 2014-19 period.
- c. Confirmation that no "previously recognized liabilities" remain to be discharged other than ₹266.99 lakh claimed in 2019-20 for Asset-IV for work executed within the cut-off date.

4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

